

**JOINT/SELECT
COMMITTEE REPORT
LEGISLATIVE
ASSEMBLY
1925**

**The Indian Limitation (Amendment)
Bill**

List of Reports of Select or Joint Committees
presented to the Legislative Assembly in 1925.

Serial No.	Short title of the Bill.	Date of presentation.	Remarks.
1.	The Indian Soldiers (Litigation) Bill.	2.2.25.	
2.	The Obscene Publications Bill.	11.2.25.	
3.	The Code of Civil Procedure (Amendment) Bill.	13.2.25.	Copy not available
4.	The Indian Penal Code (Amendment) Bill (Age of Consent) by Dr. Hari Singh Gour.	23.2.25.	- do -
5.	The Cotton Gining and Pressing Factories Bill.	23.2.25.	
6.	The Indian Tariff (Amendment) Bill.	5.3.25.	
7.	The Indian Succession Bill.	26.8.25.	Report of the Joint Committ.
8.	The Indian Succession (Amendment) Bill (Sec. 27).	26.8.25.	- do -
9.	The Code of Criminal Procedure (Amendment) Bill (Use of firearms) by Dewan Bahadur T. Rangachariar.	26.8.25.	
10.	The Indian Trade Unions Bill.	31.8.25.	
11.	The Indian Carriage of Goods by Sea Bill.	31.8.25.	- do -
12.	The Coal grading Board Bill.	31.8.25.	
13.	The Indian Limitation (Amendment) Bill.	3.9.25.	
14.	The Court-fees (Amendment) Bill.	14.9.25.	
15.	The Contempt of Courts Bill.	16.9.25.	

LEGISLATIVE DEPARTMENT.

We, the undersigned, members of the Select Committee to which the Bill further to amend the Indian Limitation Act, 1908, was referred, have considered the Bill and have now the honour to submit this our Report, with the Bill as amended by us annexed thereto.

We have omitted clause 4 of the Bill; if the Bill does curtail any existing period of limitation, the date we have fixed in clause 1 for the commencement of the Act will allow sufficient time for a suit being brought under the summary procedure before the Bill comes into operation.

In any case a suit under the ordinary procedure can always be brought within the existing limitation period.

In the amendment proposed in Article 5 we have transposed the last clause to make the meaning clearer.

2. The Bill was published in the Gazette of India, dated the 29th August, 1925.

3. We think that the Bill has not been so altered as to require re-publication, and we recommend that it be passed as now amended.

A. P. MUDDIMAN.

ABDUL HAYE.

P. S. SIVASWAMY AIYER.

B. VENKATAPATIRAJU.

K. RAMA AIYANGAR.

C. V. KRISHNASWAMI AYYAR.

D. V. BELVI.

K. C. NEOGY.

M. V. ABHYANKAR.

H. TONKINSON.

M. A. JINNAH.*

The 2nd September, 1925.

* I am not satisfied that there is any sufficient ground for enlarging the period of limitation from 6 months to a year.

M. A. JINNAH.

(As amended by the Select Committee.)

(Words printed in italics indicate the amendments made by the Select Committee.)

A

BILL

Further to amend the Indian Limitation Act, 1908.

WHEREAS it is expedient further to amend the Indian Limitation Act, 1908, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Limitation (Amendment) Act, 1925.

(2) It shall come into force on the first day of April, 1926.

2. In the First Division of the First Schedule to the Indian Limitation Act, 1908 (hereinafter called the said Act),—

(a) after Article 4 the heading "*Part IV.—One year.*" shall be inserted;

(b) in Article 5—

(i) to the entry in the first column the following shall be added, namely:—

"where the provision of such summary procedure does not exclude the ordinary procedure in such suits and under Order XXXVII of the said Code";

(ii) for the entry in the second column the entry "One year" shall be substituted; and

(c) the heading "*Part IV.—One year*" after Article 5 shall be omitted.

3. In the Third Division of the First Schedule to the said Act, in the entry in the first column of Article 159, after the figures and letter "128 (2) (f)" the words and figures "or under Order XXXVII" shall be inserted.

GOVERNMENT OF INDIA.
LEGISLATIVE DEPARTMENT.

Report of the Select Committee on the Bill
further to amend the Indian Limitation
Act, 1908.

(With Bill as amended.)